

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 15 of 2016
(DFR No.2299 of 2015)**

Dated: 14th March, 2016

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Power Grid Corporation of India Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan and
Mrs. Swapna Seshadri

Counsel for the Respondent(s) : -

ORDER

The learned counsel for the appellant is today filing the Affidavit of Service upon the respondents. According to the appellant, all the 22 respondents have properly been served.

Today, though this appeal is fixed for 'hearing' but the cause list mentions it as fixed for 'admission'.

The respondents may file counter Affidavit/reply within four weeks from today and rejoinder, if any, be filed within two weeks thereafter.

Post the appeal for hearing on **13th May, 2016.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

sh/jp